CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.141/08

Friday this the 24th day of October 2008

CORAM:

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER HON'BLE Dr.K.S.SUGATHAN, ADMINISTRATIVE MEMBER

N.Yogidasan, Card No.744, Hindustan Latex Limited, Peroorkada, Thiruvananthapuram.

...Applicant

(By Advocate Mr.K.P.Kylasanatha Pillai)

Versus

- 1. Hindustan Latex Limited represented by its Chairman & Managing Director, Poojappura, Thiruvananthapuram.
- B.Radhakrishnan,
 Card No.729,
 Hindustan Latex Limited,
 Peroorkada, Thiruvananthapuram.

...Respondents

(By Advocate M/s.Menon & Menon [R-1])

This application having been heard on 24th October 2008 the Tribunal on the same day delivered the following:-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant has filed this Original Application seeking the following reliefs:-

- 1. To direct the 1st respondent to restore applicant's seniority as in Annexure A-2 since punishments of barring increment and promotion for 2 years was revoked by Annexure A-1.
- 2. To declare that the applicant is entitled to get his initial seniority restored in IVth Grade and for further promotions.



- 3. To direct the 1st respondent to enforce judgment dated 28.6.2006 to refix his pay and benefits as if there was no punishment at all.
- 4. To direct the 1st respondent to consider and pass orders on Annexure A-7 after hearing the applicant.
- 5. Grant such other reliefs as may be prayed for and Court may deem fit to grant.
- 6. To direct the respondents to grant the cost of this Original Petition.
- 2. Learned counsel appearing on behalf of the 1st respondent invited our attention to the 4th prayer of the applicant mentioned above and stated that the applicant has made the Annexure A-7 representation only on 10.1.2008 but filed the present O.A on 11.3.2008 without leaving sufficient time to the respondent to consider the same. He has, therefore, submitted that this O.A is pre-mature and it deserved to be dismissed on that ground.
- 3. We have gone through the pleadings in this case. We agree with the submissions of the counsel for the respondents in this regard. However, in the interest of justice, we direct that the 1st respondent should consider the Annexure A-7 representation dated 10.1.2008 filed by the applicant and dispose it of with a speaking order under intimation to him within a period of two months from the date of receipt of a copy of this order. The O.A is disposed of accordingly. There shall be no order as to costs.

(Dated this the 24th day of October 2008)

K.S.SUGATHAN

ADMINISTRATIVE MEMBER

Milhan

GEORGE PARACKEN
JUDICIAL MEMBER